REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

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Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 13 APR 1988

CONTEMPT OF COURT APPLICATION NO	os 30 to 33	88
IN APPLICATION NOS. 962 to 965		

Applicant

To

R. Cyril & 3 Ors

V/8

Respondent

The General Manager (Telephones), Bangalore & another

R. Cyril Telephone Supervisor Bangalore Telephones Bangalore - 560 009

- 2. Rosy Chander Barnabas Telephone Supervisor Bangalore Telephones Bangalore - 560 009
- Theresa Mancharan Telephone Supervisor Bangalore Telephones Bangalore - 560 009
- R. Sulochana Telephone Supervisor Bangalore Telephones Bangalore - 560 009
- Shri M. Raghavendra Achar 5. Advocate 1074-1075, Banashankari I Stage Bangalore - 560 050

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

passed by this Tribunal in the above said application on 7-4-88

> DEPUTY REGISTRAR (JUDICIAL)

Encl : As above

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 7TH DAY OF APRIL, 1988.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble Mr.P.Srinivasan.

.. Member(A).

CONTEMPT OF COURT APPLICATIONS 30 TO 33 OF 1988

- 1. R.Cyri1,
 Telephone Supervisor,
 Bangalore Telephones,
 Bangalore.
- 2. Rosy Chander Barnadas, Telephone Supervisor, Bangalore Telephones, Bangalore.
- 3. Theresa Manoharan,
 Telephone Supervisor,
 Bangalore Telephones,
 Bangalore.
- 4. R.Sulochana, Telephone Supervisor, Bangalore Telephones, Bangalore.

Bangalore-9.

.. Petitioners.

(By Sri M.Raghavendra Achar, Advocate)
v.

 Shri G.S.S.Murthy, General Manager (Telephones), K.G.Road, Bangalore-9.

Sri P.R.Rao, Assistant General Manager (Staff), Bangalore Telecom District,

.. Respondents.

These applications having come up for hearing this day Vice-Chairman made the following:

ORDER

In these applications made under Section 17 of the Administrative Tribunals Act,1985 and the Contempt of Courts Act,1971 (Central Act No.70 of 1971) ('the Acts') the petitioners



have moved us to punish the contemnors for non-implementation of an order made in their favour on 1-5-1987 by this Tribunal in Applications Nos.962 to 965 of 1986 (T).

2. In Application No.962 to 965 of 1986 (T) which were transferred applications received from the High Court of Karnataka, the applicants/petitioners had sought for a direction to the contemnors/respondents to undertake a review of the earlier promotions. On an examination of the claims made by the petitioners and the justification pleaded by the contemnors, this Tribunal on 1-5-1987 directed thus:

6.We have examined the rival contentions. From column 6 of gradation list of Telephone Supervisors (Annexure-B) it is apparent that the four applicants were also promoted prior to 1972 and Respondent-2 was therefore, bound to review the applicants' case vis-a-vis Respondents 3 to 8 placed above them. In other words since the applicants and Respondents 3 to 8 were all promoted prior to 1972 their cases should be reviewed afresh and the seniority of the applicants determined on the basis of such review.

7. We direct Respondent-2 to undertake and complete the review of the applicants' cases within a period of two months from the date of receipt of this order.

8. The application is allowed subject to the directions given above. Parties to bear their own costs.

In pursuance of this order, contemnor No.2, who is the competent officer had passed an order on 5-2-1988 which reads thus:

DEPARTMENT OF TELECOMMUNICATIONS
Office of the General Manager, Bangalore Telecom
District, Bangalore 560 009.

No.STB-11/8/II/46 Dated at Bangalore-9 the 5-2-1988

To

Smt. R.Cyril.

Smt. R.C.Barnabas

Smt. Theresa Manoharan

Shri S.Murthy,

Smt.Swarna Devi

lingam

Smt. R.Sulochana

Smt. Janaki.

Smt. T.Krishnamurthy,

Komethagam

Rama-

Sri M.J.Balakrishna.

Sub: Refixation of seniority and grant of benefits following such refixation.

Ref: Central Administrative Tribunal dated 14-5-1987 and A.No.962-965/86(T).

Smt.

With reference to the above cited C.A.T.order, the competent authority undertook a complete review of the seniority of the applicants and also the officials shown as respondents. The relative interse seniority of all the 10 officials in the cadre of Telephone Supervisors fixed after the review is as under:

S1.No. Name of the Official	Relati	ve seniority.
1. Smt. Swarna Devi	SC	1
2. Shri S.Murthy	SC	2
3. Smt. T.Krishmurthy,	SC	3
4. Smt.Komethagam Ramalingam	SC	4
5. Sri M.J.Balakrishna	SC	4
6. Smt. R.Cyril	OC	6
7. Smt. R.C.Barnabas	OC	7
8. Smt. K.Janaki.	SC	8
9. Smt. Theresa Manoharan	OC	9
10 Smt. R.Sulochana	OC	. 10

Sd/- R.R.Rao. Asst.General Manager(Staff), Bangalore Telecom District, Bangalore-560 009

Copy to: V.O. for information. This is in continuation of this office letter of even number dated 4-2-1988.

But, notwithstanding this order, the petitioners claim that the contemnors had not implemented the order made in their favour YOU BURT by this Tribunal.

Sri M.Raghavendra Achar, learned counsel petitioners contends that the contemnors had deliberately flouted the order made by this Tribunal and had not implemented the same in letter and spirit and, therefore, they are liable to



be punished for contempt of this Tribunal.

- 4. We have earlier reproduced the directions issued by this Tribunal and the order made by contemnor No.2 in compliance of those directions.
- 5. An order had been made in compliance of the directions of this Tribunal is beyond all doubt. Whether that order itself is a legal order or not is a separate matter. Even otherwise the validity of that order itself cannot be examined in contempt proceedings and can only be examined and decided in a separate proceeding only. On these grounds themselves these applications are liable to be rejected.
- 6. We are also of the view that the authority had not deliberately flouted our order and had not made his order on 5-2-1988 as an eye wash only.
- 7. On any view, we find no justification to proceed against the contemnors for contempt of this Tribunal. We, therefore, reject these contempt of court applications. But, this does not prevent the petitioners from challenging the order made on 5-2-1988 by contemnor No.2 in separate applications under Section 19 of the Act on all such grounds as are available to them.

sal.

VICE-CHAIRMAN

TRUE COPY

Sd -

MEMBER(A)

np/

BANGALORE